

populations through targeted interventions, behaviour change communication for improved awareness, expanding counselling and testing services, safety of blood and blood products through mandatory screening of every unit of blood before use, treatment of Sexually Transmitted Infections, condom promotion, support and treatment of HIV infected persons including the treatment of opportunistic infections, provision of anti-retroviral drugs and mainstreaming of HIV intervention strategies.

New drug for cancer treatment

113. SHRI MOHAMMED ADEEB: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is aware that an international team led by University of California has invented a drug known as KG-5 for treatment of cancer;
- (b) if so, the details thereof;
- (c) the details of cancer treatments available in the country;
- (d) whether any efforts are being made to find new treatment of cancer; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY) : (a) and (b) Yes. This new drug KG-5 has been tested in Laboratory cell lines, animals and tissue samples from patients and can change the shape of the protein and neutralize the tumour. As per information received from AIIMS, this drug has not tested on any patient.

(c) to (e) The Cancer is generally treated by Surgery, Chemotherapy, Radiotherapy and Supportive Care. New modalities for Cancer treatment is a continuous process. However, clinical trials and acceptability by scientific community for its safety and efficacy is required before its use in general population.

Under payment of wages under MGNREGS

114. SHRI D. RAJA:

SHRI R.C. SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that during a survey conducted by the Mazdoor Kisan Shakti Sangathan it has been found that in majority of the Panchayats in Rajasthan and Karnataka, the workers under the MGNREGS are getting wages ranging from Rs. 1 to 10 instead of Rs. 100 per day as stipulated in the scheme; and

(b) if so, the details thereof and the measures taken by Government to ensure the payment of full wages to the workers?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) No sir. All State Governments are required to make wage payment to the beneficiaries in accordance with the provisions of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). In accordance with the provisions in para 7, 8 and 8A of Schedule I of MGNREG Act, wages are to be paid according to the out turn of work and schedule of rates fixed by the State Governments. Para 7 of Schedule 1 of the MGNREGA provides that when the wages are directly linked with the quantity of work, the wages shall be paid according to the schedule of rates fixed by the State Government for different types of work. The State Governments have also been advised to devise productivity norms for all the tasks listed under piece rate works for the different local conditions of soil, slope and geology types in such a way that normal work for the prescribed duration of work results in earning the wage rate. Formulating schedule of rates is the responsibility of the concerned State Governments.

Reservation for Promotion Policy

115. SHRI AMBETH RAJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether reservation in promotion is strictly followed and implemented in the Ministry as per the provisions made in the Constitution through the 77th Amendment;

(b) if so, the details of promotion made during the last three years in all categories;

(c) if not, the reasons therefor; and

(d) the tentative time by which the same will be completed?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD) : (a) to (d) The information is being collected and will be placed on the Table of the House.

Non-payment of salaries to employees of PSUs

116. SHRI R.C. SINGH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that salaries are not being paid to the employees of several Public Sector Enterprises (PSUs) for the last few months;

(b) if so, the names of such PSUs and the number of employees whose salaries are in arrears for last many months and the total amount due till date; and

(c) the reasons for delay in payment of their salaries and measures being taken to clear the arrears?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL) : (a) to (c) The responsibility of implementing wage related